

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

CUSTOMS APPEAL NO: 88655 OF 2013

[Arising out of Order-in-Appeal No: 407(Adj-Exp)/2013/JNCH/IMP-312 dated 27th May 2013 passed by the Commissioner of Customs (Appeals), Mumbai – II.]

MK Raina

H No. 120/1 Section – 55, Chandigarh - 160001

... Appellant

versus

Commissioner of Customs (Import)

Jawaharlal Nehru Customs House, Nhava Sheva

Tal: Uran, Dist: Raigad – 400707

...Respondent

APPEARANCE:

None for the appellant

Shri D S Maan, Deputy Commissioner (AR) for the respondent

CORAM:

**HON’BLE MR C J MATHEW, MEMBER (TECHNICAL)
HON’BLE MR AJAY SHARMA, MEMBER (JUDICIAL)**

FINAL ORDER NO: 86087/2024

DATE OF HEARING:	27/09/2024
DATE OF DECISION:	27/09/2024

PER: CORAM

This appeal has been filed against order¹ of Commissioner of Customs (Appeals), Mumbai – II.

¹ [order-in-appeal no. 407(Adj-Exp)/2013/JNCH/IMP-312 dated 27th May 2013]

2. None appeared for the appellant. We have heard Learned Authorised Representative.

3. On a perusal of the records, we find that, despite several opportunities having been given by way of inclusion in the cause lists issued from time to time, the appellant has not been represented on these dates. Accordingly, the appeal is dismissed in default for non-prosecution.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)